

These norms have come into effect on 20.1.2017. Further, for State Govt, sponsored KVs, the concerned State Government will take care that at least every third proposal sent by it fulfils the desirable extent of land norms.

Courses in Disaster Management

2137. SHRI ANUBHAV MOHANTY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the educational/training institutes that are offering courses in Disaster Management in the country;
- (b) the number of students passed out from such institutes during the last five years ending July, 2016;
- (c) whether Government has any provision to utilize the services of such qualified disaster managers during national/ State disasters; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRANATH PANDEY): (a) to (d) The training courses in Disaster Management are being offered by National Institute of Disaster Management, Ministry of Home Affairs, Government of India. The details are available with Ministry of Home Affairs, Government of India.

Navodaya Vidyalayas in Tamil Nadu

2138. SHRI T.K. RANGARAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of Navodaya Vidyalayas in the country, State-wise;
- (b) whether any such school has been set up in Tamil Nadu; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) The Navodaya Vidyalaya Scheme provides for opening of one Jawahar Navodaya Vidyalaya (JNV) in each district of the country. The details of the State/UT-wise number of JNVs sanctioned in the country at present are given in the Statement (*See below*).

(b) and (c) No Sir, the State of Tamil Nadu has not yet accepted the Navodaya Vidyalaya Scheme.

Statement

The details of the State/UT-wise number of JNVs sanctioned in the country

Sl. No.	State/UT	Number of JNVs sanctioned
1	2	3
1.	Andaman and Nicobar Islands	3
2.	Andhra Pradesh	15
3.	Arunachal Pradesh	18
4.	Assam	28
5.	Bihar	39
6.	Chandigarh	1
7.	Chhattisgarh	28
8.	Dadra and Nagar Haveli	1
9.	Daman and Diu	2
10.	Delhi	9
11.	Goa	2
12.	Gujarat	34
13.	Haryana	21
14.	Himachal Pradesh	12
15.	Jammu and Kashmir	23
16.	Jharkhand	26
17.	Karnataka	31
18.	Kerala	14
19.	Lakshadweep	1
20.	Madhya Pradesh	53
21.	Maharashtra	34
22.	Manipur	11

1	2	3
23.	Meghalaya	12
24.	Mizoram	8
25.	Nagaland	11
26.	Odisha	31
27.	Puducherry	4
28.	Punjab	23
29.	Rajasthan	35
30.	Sikkim	4
31.	Telangana	9
32.	Tripura	8
33.	Uttar Pradesh	76
34.	Uttarakhand	13
35.	West Bengal	20
TOTAL		660

Banning pre-nursery schools

2139. SHRI A. VIJAYAKUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the minimum age for admissions to primary schools is proposed to be increased;

(b) if so, the details thereof;

(c) whether there is any proposal to ban toddler/pre-nursery schools which were causing behavioural changes in infants; and

(d) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) to (d) Under Sarva Shiksha Abhiyan, the Right of Children to Free and Compulsory Education (RTE) Act, 2009, effective from 1st April, 2010 provides free and compulsory education to every